

council to the Railways as the price of the Railway land sold to the Council ;

(b) if so, taking into consideration the fact that such blocking of funds has resulted in seriously affecting the developmental activities of the said council, whether Government will take a decision at an early date in the matter ;

(c) if so, the probable date when the decision is likely to be taken ;

(d) whether till then the Government will stay the demand of the remaining amount of about Rs. 5 1/2 lakh raised against the said council; and

(e) if not, the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) Yes.

(b) and (c) . The land in question was handed over to the Municipal Council and other parties last year, but in view of the subsequent proposal for restoring Miraj-Sangli branch line, the Municipal Council and other parties to whom the railway land between Sangli and Miraj was handed over have been requested not to make any construction thereon. In case, it is ultimately decided to restore the branch line, the land will be taken back, otherwise it will be permitted to be used by the Municipal Council. It will however, take some time more before a decision is taken.

(d) Yes.

(e) In view of (d) above the question does not arise.

Promotion to Loyal Workers

4764. **SHRI R. L. KUREEL :**
SHRI SUBHASH AHUJA :

Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No. 6514 on 11th April 1978 regarding promotion of coaching clerks as Commercial Apprentices at New Delhi Station and State further :

(a) whether such like promotions have been given to other loyal workers in Indian Railways ;

(b) if not, reasons for giving preferential treatment to these employees ;

(c) whether these employees were deputed by the Administration to work against the Railway Strike in 1974 ;

(d) if so, reasons for making them absent from their duty from 8th May, 1974 to

19th May, 1974 and declaring them loyal ;

(e) if so, number of other employees given this type of preferential benefits to promotions in Northern Railway; and

(f) if so, the further redressal actions ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) No. There were no other such cases.

(b) As indicated in reply to Lok Sabha Unstarred Question No. 9638 answered on 9-5-78, there was only one solitary case. It was a case of fresh appointment as Commercial Apprentice against 20% quota for wards of Railway employees on the basis of service rendered by his father. There was no question of giving any preferential treatment in this particular case.

(c) to (f) . Do not arise as there were no other employees similarly treated.

Change of name from Dumex to Pfizer

4765. **SHRI MOHAN SINGH TUR :**
Will the Minister of PETROLEUM, AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) when it became known for the first time to his Ministry that Pfizer have purchased Dumex in India.

(b) when was the request for change of name from Dumex to Pfizer received by Government and what were the details furnished by Pfizer for seeking transfer of independent licence/approvals possessed by M/s. Dumex in their name; and

(c) when was the approval of Government granted for such change in name and on what basis and under what provisions was this change in name allowed by Government ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA) : (a) to (c) . M/s. East Asiatic Company, a Denmark based international Corporation were marketing, since 1946, Pharmaceutical products bearing the name of "Dumex" manufactured by a combine of six drug manufacturing firms known as Danish United Medical Export. On 21st November, 1950 this was organised as a Private Limited Company in the name of Dumex Limited, as a subsidiary of the Danish firm—East Asiatic Company.

In May, 1958, M/s. Dumex submitted an application for the issue of capital of Rs. 30 lakhs as preference capital of M/s. East Asiatic & Co. India Limited and Rs. 30 lakhs as equity capital to M/s. Pfizer,

Panama. They stated, as justification therefore, the fact that M/s. Pfizer proposed to invest and would also furnish technical know how etc. for the manufacture of antibiotics in India from the basic stage. This application was considered by the Govt. in 1953 and was agreed to with the approval of the then Minister of Industry.

On 10th June, 1960 Govt. agreed to the issue of shares worth Rs. 25.10 lakhs to M/s. Pfizer Corporation, Panama by M/s. Dumex Limited, Bombay for the establishment of a plant in Chandigarh for the manufacture of Oxytetracycline and Tetracycline.

In July, 1960 the East Asiatic Company (I) Pvt. Ltd., intimated that 15,000 preference shares out of a 30,000 preference shares held by them in M/s. Dumex Limited were redeemed out of the accumulated profits, on the 3rd June, 1960. Hence, the East Asiatic Company (I) Pvt. Ltd. were left with only 15,000 preference shares with a value of Rs. 15 lakhs only. Thus M/s. Pfizer acquired controlling interest in M/s. Dumex Limited.

Later in 1960, a proposal was made by East Asiatic Co. (I) Pvt Ltd., and East Asiatic Co. Ltd. Denmark wanting to sell all their shares in Dumex Limited amounting to Rs. 9.9 lakhs of the face value of Rs. 100 per share to M/s. Pfizer at Rs. 200 per share

This proposal was agreed to in consultation with the then Ministry of Commerce and Industry and Department of Company Law Administration. The Department of Company Law Administration considered the price of Rs. 200 as fair and reasonable. The procedure at that time regarding consulting the concerned Administrative Ministry about association of foreign equity and the Department of Company Law Administration to check up the reasonableness of the price at which the shares would be transferred was duly observed in this case. Hence by the end of 1960 M/s. Pfizer acquired the entire share-holding of M/s. Dumex. As a result, M/s. Dumex Pvt. Ltd. ceased to exist as a separate Company in India, on its reincorporation as M/s. Pfizer. The name of M/s. Dumex Pvt. Ltd. was subsequently changed to M/s. Pfizer and Industrial Licences and Registration Certificate held in the name of Dumex were also endorsed in the name of M/s. Pfizer in July, 1961.

Time taken by train from Udaipur to Jodhpur

4766. SHRI R. D. GATTANI : Will the Minister of RAILWAYS be pleased to state :

(a) whether a time of more than 15 hours is taken by the train for reaching Udaipur from Jodhpur which is a distance of 301 Kms.; and

(b) if so, whether efforts would be made to bring down this time to a reasonable limit ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) 221 UP Jodhpur-Udaipur Passenger takes 12 hours 50 minutes from Jodhpur to Udaipur.

(b) Speeding up of this train is not operationally feasible under the present conditions of track and traction and the need to maintain connections enroute.

Strength of Assistant Officers

4767. SHRI KISHORE LAL : Will the Minister of RAILWAYS be pleased to state :

(a) What was the strength of Assistant Officers, Senior Scale Officers, Junior Administrative Officers and Principal Officers, department wise, in each zone in the Indian Railways in April, 1974 and in April, 1978; and

(b) What percentage of upgradation has been done in the case of officers grade-wise and Class III and IV employees since 1974 ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN) : (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-2731/78].

(b) Number of gazetted posts upgraded after 1-4-1974

J.A. to S.A. Grade	51	}
S.S. to J.A. Grade	163	
JS/Cl. II to Sr. Scale	91	
Number of Class III posts upgraded to Class II		506
Number of Class III posts upgraded		24297
Number of Class IV posts upgraded		11538

Upgradations are done only on the basis of worth of charge and responsibilities and not on percentage basis.

Representation regarding Work Done by ONGC in Tripura

4768. SHRI SACHINDRALAL SINGHA : Will the Minister of PETROLEUM, CHEMICALS & FERTILIZERS be pleased to state :

(a) whether he had received any representation either from any M.P. or from